

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHRI BANKE BIHARI COTFAB PRIVATE LIMITED**
RELEVANT PARTICULARS

1. Name of Corporate Debtor	SHRI BANKE BIHARI COTFAB PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	21.05.2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana (ROC-DELHI)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U17200DL2013PTC252433
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd.Off: Unit No. 511, Fifth Floor, Ring Road Mall Manglam Place, Sector 3 Rohini, Delhi-110085 Work Place: Plot No 268, Sector 17, Footwear Park HSIIDC, Bahadurgarh-124507 HR IN
6. Insolvency commencement date in respect of Corporate Debtor	19.02.2021 (Order Communicated thru Mail on 23.02.2021, Certified copy yet to be received)
7. Estimated date of closure of insolvency resolution process	18.08.2021 (180 days from 19.02.2021)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	RAJ KUMAR GUPTA Regd. No.: IBBI/IPA-002/IP-N00064/ 2016-2017/10142
9. Address & email of the interim resolution professional, as registered with the board	RAJ KUMAR GUPTA S-203, 2nd Floor, Plot No.1, Ajnara Tower-1, LSC, Savita Vihar, Nr. Yojna Vihar, New Delhi-110092 Email : rkgassociat@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	RAJ KUMAR GUPTA S-203, 2nd Floor, Plot No.1, Ajnara Tower-1, LSC, Savita Vihar, Nr. Yojna Vihar, New Delhi-110092 Email : cirp.shribankebiharicotfab@gmail.com
11. Last date for submission of claims	09.03.2021 (from date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	N.A.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHRI BANKE BIHARI COTFAB PRIVATE LIMITED** on **19.02.2021** (Order Communicated thru Mail on 23.02.2021, Certified copy yet to be received)

The creditors of **SHRI BANKE BIHARI COTFAB PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **09.03.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. **RAJ KUMAR GUPTA**

Date: 26.02.2021 Interim Resolution Professional for Shri Banke Bihari Cotfab Private Limited

Place: New Delhi

Reg. No. : IBBI/IPA-002/IP-N00064/2016-2017/10142